

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

R.P. No. 62/93 ~~in O.A. 315/92~~ Dt. of order: 18.8.93

Union of India & Ors. : Petitioners

Vs.

Madan Singh : Respondent/applicant.

CORAM

Hon'ble Mr. B.B. Mahajan, Member(Adm.)

Hon'ble Mr. Gopal Krishna, Member(Judl.)

PER HON'BLE MR. B.B. MAHAJAN, MEMBER (ADM.).

We have considered the above review petition in accordance with the procedure prescribed in Rule 17(3) of the CAT Procedures 1987. The only ground mentioned in the petition is that while ~~O.A. No. 315/92~~ we had vide our order dated 18.3.93, directed the petitioners (respondents in that O.A.) to reinstate Shri Madan Singh, (applicant in that O.A.) in the post of Branch Post Master (EDA) Bhagwanpur, Sirohi, District Sikar, ~~by~~ another order of the Tribunal dated 18.3.93 in O.A. No. 433/92, the order regarding termination of services of Gopal Krishna Sharma (applicant in that OA) from the same post had been set aside and he was ordered to be continued in service till it is terminated in accordance with law. The plea raised in the petition is that it is not possible for the petitioner to comply with the order of the Tribunal in both the cases because the post of Extra Departmental Agent is a non-transferrable post. This is no ground for review of our order ^{Rule 17} under Order 47(2) CPC. It is for the petitioner to find out ways for implementing the order by creating ^{supernumerary} ~~supernumerary~~ post if necessary for the requisite period or by transferring Gopal Krishna Sharma to another post if permissible under the Rules. The petition is accordingly dismissed in limine.

G.Krishna
(Gopal Krishna)
Member(J)

B.B.Mahajan
(B.B. Mahajan)
Member(A)